

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-38/2022/3826/A

From :- Smti. Pronita Morang,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To,

Shri Jitu Mani Barman,
District & Sessions Judge,
Goalpara.

Dated Guwahati, the ^{1st} 30 May, 2025.

Sub:- **Earned leave.**

Ref:- Letter No. DJG/2492 Dated 28.05.2025.

Sir,

With reference to the above, I am directed to inform you that you have been granted **12 (twelve) days earned leave w.e.f. 16.06.2025 to 27.06.2025** (sufficing 28.06.2025 and 29.06.2025), **along with station leave permission from the morning of 16.06.2025 till the morning of 30.06.2025**, subject to submission of your Leave Admissibility Report from the Office of the Accountant General (A&E), Assam. The Addl. District & Sessions Judge, Goalpara, and in his absence, the Chief Judicial Magistrate, Goalpara, and in his absence, the i/c Chief Judicial Magistrate, Goalpara shall remain in charge of your Court and Office during your absence.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo No.HC.VII-38/2022/3827-3828/A, dated , 30-05-25

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. Copy of the application in prescribed format is sent herewith.
- ✓ 2. The Project Manager, Gauhati High Court.

30.05.25

JT. REGISTRAR (VIGILANCE)

Sd/-